

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

DATED 3rd JULY, 2007

Appeal No.3(C) of 2007

Grahak Hitvardhini Sarvajanik Sanstha
1468, Sadashiv Peth
Pune – 411 030
Maharashtra

...Appellant

Versus

1. Telecom Regulatory Authority of India
Bharatiya Doorsanchar Bhawan
Jawaharlal Nehru Marg (Old Minto Road)
New Delhi –110 001

2. Nimbus Sports Broadcast Pvt. Ltd.
Nimbus Centre, Oberoi Complex
Andheri (West)
Mumbai – 400 053

...Respondents

BEFORE:

**HON'BLE MR. JUSTICE ARUN KUMAR, CHAIRPERSON
LT.GEN. D.P. SEHGAL(RETD.), MEMBER**

For Appellant : Mr.Dnyanaraj Sant, Advocate

For Respondent No.1 : Mr.Meet Malhotra with Mr.Ravi S.S.
Chauhan and Mr.B.K.Roy, Advocates

For Respondent No.2 : Mr.Gopal Jain, Ms.Kanika Agnihotri and
Ms.Mridul Sharma, Advocates

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ORDER

This Appeal is directed against a direction dated 11th January, 2007 given by the Telecom Regulatory Authority of India (TRAI) whereby the Authority had fixed a bouquet-price of Neo Sports and Neo Sports Plus channels of Respondent No.2, at Rs.37.25p per subscriber per month. Respondent No.2 on the other hand fixed the price of these two channels individually at Rs.49.50p per month and for the bouquet of the two channels the price was Rs.58.50p per month.

The case of the appellant is that the price of the channels of Respondent No.2 is still too high and required to be reduced further so as to bring it down to Rs.10 per channel per month. By an order passed in Appeal No.1(C) of 2007 [*M/s NEO Sports Broadcast Pvt. Ltd. Vs. Telecom Regulatory Authority of India*] today we have remanded the matter back to Respondent No.1 for fresh direction regarding the price of these two channels in the light of observations made in the said order. Accordingly, no separate order is required to be passed in this case.

This Appeal shall stand disposed of in view of the order in Appeal No.1(C) of 2007. The appellant, if so advised, may represent before the TRAI when it takes up the matter for fresh consideration in terms of our order.

The Appeal stands disposed of accordingly.

.....J
(Arun Kumar)
Chairperson

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(D.P. Sehgal)

